

12

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/118/(IB)/2017  
NAME OF THE PETITIONER(S) : VIVANTA  
NAME OF THE RESPONDENT(S) : AUROMIRA ENERGY CO. PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

U.S.R.I.P.A.M

Respondent

8/6/17

**ORDER**

The matter is called. No representation for the petitioner. Counsel for the respondent present. The respondent has filed statement of affairs relating to the corporate debtor and submitted that the petitioner has, by mistake, filed the Petition against the respondent company, whereas, there is no relation whatsoever of the respondent company with the claim of the petitioner. However, at this stage, there is no representation on behalf of the petitioner. The Registry is directed to issue notice to the petitioner. As a last and final opportunity, in the interest of justice, is given to the petitioner for his appearance in the matter, failing which the appropriate orders shall be passed. Put up on **22.06.2017 at 02.30 P.M.**

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K.Anantha Padmanabha Swamy)  
Member (Judicial)